

**HIGH COURT OF DELHI AT NEW DELHI**

No. 33/Rules/DHC

Dated : 08.04.2015

**PRACTICE DIRECTIONS**

Hon'ble the Chief Justice, on the recommendations of Hon'ble the Judge-In-Charge (Original Side) has been pleased to issue following practice directions for information and compliance by all concerned :-

1. After receiving the original signed Award, the proceedings and the arbitral record from the learned Arbitrator / Arbitral Tribunal, it will be scanned by the Registry and the scanned copies will be digitally signed by the Deputy Registrar/ Assistant Registrar (Original), Delhi High Court.
2. The original signed Award and the proceedings i.e., order sheets will be retained. The remaining record will be returned after two months of its receipt during which period each party will be free to point out discrepancies/shortcomings, if any, in the scanning/digitization of the records to the Court. The Registry will in that event, rectify the shortcomings pointed out and the remaining record shall thereafter be returned to the learned Arbitrator/Arbitral Tribunal.

These Practice Directions shall come into force immediately.

By Order  
Sd/-  
**(VINOD GOEL)**  
**REGISTRAR GENERAL**